Bank of India (RBI) has advised all Scheduled Commercial Banks to make every effort to schieve the atipulated target. Bank have been urged to draw up special credit plans with a view to i. dicvine distinct and 2 marked improvement in the flow of credit to agriculture. Banks have also been advised to identify the areas and the activities they could conveniently concentrate upon and draw up their action plan accordingly. For timely and credit for adequate agriculture production, farmers satisfying certain criteria are extended flexible line of eredit in the form of cash credit facility to their Composits requirements. The facility is available to farmers having irrigation facility and also to those who do not have such facility but who in addition to cultivation of crops undertake allied activities like dairy, poultry, etc. andbr other non-farm activities and who have satisfactory track record in the conduct of their banks borrowed accounts. RBI has also saked commercial beaks to finance high-tech activities like acquaculture, floriculture, tissue-culture bio-technology otc.

Credit flow to SSIs by Banks

5297. SHRI SURESH PACHOURI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have selected one hundred dedicated branches of nationalised banks for better credit flow to the small scale industries in the country;
 - (b) if so, the details thereof;
- (c) how many such banks branches are in the State of Madhya Pradesh; and
- (d) what procedure is likely to be followed by these bank branches in providing credit flow to small industries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a)

- and (b) In his Budget Speech for 1995-96, Finance Minister had, inter alia, mentioned that the public sector banks would ensure that 100 specialised small scale industries (SSI) branches are operational before the end of 1995-96 in 85 identified districts, each with more than 2000 registered SSI units. RBI has asked banks to give their proposals in this regard.
- (c) RBI has reported that as at the end of October, 1994, there were 25 specialised SSI branches of the public sector banks in the State of Madhys Pradesh.
- (d) Specialised SSI branches would be manned by staff experienced to deal with SSI loan applications and there will be predominance of SSI business of these branches.

Bridge Loan by IDB! to Companies

5298. SHRI YERRA NARAYANA-SAMY: Will the Minister of FINANCE be pleased to state:

- (a) whether IDBI had been at a loss in choice of companies in sanctioning bridge loans against public issue;
- (b) if so, what steps are proposed to review linkage of IDBI with various firms who got bridge locas;
- (c) whether such bridge loans were unethical to investors; and
 - (d) if so, the action proposed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) Industrial Development Bank of India (IDBI) has reported that it had not been ax in choice of companies in sanctioning bridge loans against public issues.

- (b) Does not arise in view of (a) above.
- (c) IDBI has reported that bridge loans sanctioned by it against public issues were not unethical to the investors as these loans were given as a stopgap arrangement for the purpose of timely

implementation of projects pending receipt of the money from public issue.

(d) Does not arise.

Written Answers

Bridge Loans to Companies against Public

S269. SURE TERRA NARAYANA-SWAMY: Will the Minister of FINANCE by pleased to state:

- (e) what were the reasons advanced by RBI for beauting bridge leans to companies against Public lastes;
- (b) whether it it a fact that such beneficiary companies were misusing this facility; and
- (c) if so, the details of under-currents on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR! M.Y. CHANDRASHEKARA MURTHY): (a) The Reserve Bank of India (RBI) had reported that the sanction of bridge loans by banks and financial institutions (FIs) wainst public issues has been banned due to absence of a risk free arrangement for such advance which are exceptly by the form of unsecured credit. Further, bank, and FIs were unable to ensure end-use of funds lent by them by way of bridge against public issues/market borrowings. Banks were also found to have not assessed properly the element of risk involved in sanction of bridges loans. There were also cases where recovery of bridge loans was not effected within the due date.

(b) and (c) RBI has reported that a sample scrutiny of bridge loans of Rs. 5 crore and above sanctioned by banks during the period 01.12.1993 to 31.03.1994 did not reveal any specific misuse of bridge loans by borrowers. But it was, inter-alia, found that banks were no t ensuring end-use of funds lent.

Heliday for Foreign Banks

SSOC SHRI YERRA NARAYANA-SYAMY: Will the Minister of FINANCE by pleased to state:

- (2) whether foreign banks operating in the country will be exempted from enforced Each Malidays;
 - .(b) if so, the details of such exemption;
- (c) Whather there is any proposal to reduce the number of Bank Holidays;
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (n) and (b) Reserve Bank of India has reported that holidays declared under the Negotiable Instruments Act are applicable to all banks operating in the country.

- (c) No. Str.
- (d) Does not arise.

किर्मी पटन वर दिया जाने घारता व्यान

3301. ही सण जेज्यसमी: वीयती पूजना स्वराजः

ा किए देश कर चाने की पुत्र दोंने कि

- (१%) बब्द बहु सब है कि नदा कई वर्षों में शिये गये बहुव के कारण विदेशी बहुव पर दिवे जाने कारी व्यास की स्थित में मिसस बुदि केती सी है;
- (स) बाँदे नहीं, से वर्ष 1992-93, 1993-94 अंदेर 1984-95 के दौरन व्यास की कप में कितानी चनप्रशि क: कुमहान किसा गया;
- (ग) बदा यह भी सम है कि बालू विसीय वर्ष 1995-96 के बीचन इस स्वीत के और भी बड़ने की सेमायन है।
- (a) यह हं, ते हा। **धीर के यह ये क** व्यक्ति है और
- (त) उपर्युक्त करों के दीवन प्रत्येक वर्ष में सरकार इस किने गये कुल कर्मिक क्या में से किनने मिरसा कीर रकत के क्या में की गई है?